

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.201-IA/1036(AHM)2024 in IA(Plan)19(AHM)2024  
ITEM No.202- IA/(Plan)/19(AHM)2024  
in  
CP(IB) 287 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IFCI Ltd

.....Applicant

V/s

Anil Mega Food Park Pvt Ltd

.....Respondent

**Order delivered on: 12/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Atul Sharma, Adv. a.w. RP  
For the Respondent :  
For the SRA :Mr. Maulik Nanavati, Adv.

**ORDER**  
**(Hybrid Mode)**

In compliance of last order dated 25.06.2024 the compliance affidavit has been filed by the applicant/RP on 08.07.2024 vide inward diary no. 5381 the same is taken on record.

Further, an IA has also filed by the applicant/RP which is listed today at serial no. 201 being IA/1036(AHM)2024 for seeking extension of CIRP period. During the course of hearing and perusal of the plan it is found that the resolution of the CoC qua approval of the CIRP cost of Rs.1.25 crore has not been placed. Further, EMD deposited by the SRA is not as per the total amount of resolution Plan of 37.30 crore.

Let difference in EMD be deposited and proof be placed by the Applicant /RP along-with resolution of the CoC qua approval of the CIRP cost by way of additional affidavit within 10 days.

Both the IAs be re-listed on 07.08.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**